

## **HIGH COURT OF KARNATAKA**

Dated: March 16, 2020

### **ADDITIONAL MEMORANDUM** **(As applicable to Principal Bench at Bengaluru & Benches at Dharwad and Kalaburagi)**

The resolution passed by the Advocates' Association, Bengaluru on March 16, 2020 has been brought to the notice of Hon'ble the Chief Justice. Hon'ble the Chief Justice has issued the following clarifications/directions:

- i) There was a meeting through video conferencing convened by Hon'ble the Chief Justice of India with all the Hon'ble the Chief Justices of High Courts in the country at 1.30 pm today. In response to the queries made by some of Hon'ble the Chief Justices of the High Courts, Hon'ble the Chief Justice of India expressed an opinion that as of today, unless it becomes impossible to run the Courts, no decision to completely close the Courts should be taken.
- ii) Hon'ble the Chief Justice is of the view that opinion expressed by Hon'ble the Chief Justice of India should be respected by all.
- iii) The members of the Bar who have symptoms such as running nose, cough and fever etc., should avoid entering the premises of the High Court.
- iv) This is in addition to the memorandum issued on March 15, 2020.

**BY ORDER OF HON'BLE THE CHIEF JUSTICE**

sd/  
(Rajendra Badamikar)  
Registrar General

## **HIGH COURT OF KARNATAKA**

Dated: March 16, 2020

### **ADDITIONAL MEMORANDUM** **(As applicable to District Judiciary)**

The resolution passed by the Advocates' Association, Bengaluru on March 16, 2020 has been brought to the notice of Hon'ble the Chief Justice. Hon'ble the Chief Justice has issued the following clarifications/directions:

- i) There was a meeting through video conferencing convened by Hon'ble the Chief Justice of India with all the Hon'ble the Chief Justices of High Courts in the country at 1.30 pm today. In response to the queries made by some of Hon'ble the Chief Justices of the High Courts, Hon'ble the Chief Justice of India expressed an opinion that as of today, unless it becomes impossible to run the Courts, no decision to completely close the Courts should be taken.
- ii) Hon'ble the Chief Justice is of the view that opinion expressed by Hon'ble the Chief Justice of India should be respected by all.
- iii) The members of the Bar who have symptoms such as running nose, cough and fever etc., should avoid entering the Court premises.
- iv) This is in addition to the memorandum issued on March 15, 2020.

**BY ORDER OF HON'BLE THE CHIEF JUSTICE**

Sd/-  
(Rajendra Badamikar)  
Registrar General